

ITEM NO.1501

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15782/2023

[Arising out of impugned final judgment and order dated 26-05-2023 in WC No. 56629/2011 passed by the High Court of Judicature at Allahabad]

KALI CHARAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 139860/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 15535/2023 (XI)

(IA No. 136324/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19512-19513/2023 (XI)

(IA No. 31037/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No. 34057/2024 - APPLICATION FOR MODIFICATION OF PARTY DETAILS / CHALLENGED JUDGEMENT DETAILS, IA No. 31035/2024 - APPLICATION FOR SUBSTITUTION, IA No. 161631/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 161632/2023 - EXEMPTION FROM FILING O.T. IA No. 31039/2024 - EXEMPTION FROM FILING O.T., IA No. 31036/2024 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 19510-19511/2023 (XI)

(IA No. 26405/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No. 22734/2024 - APPLICATION FOR SUBSTITUTION, IA No. 26406/2024 - EXEMPTION FROM FILING O.T., IA No. 159199/2023 - EXEMPTION FROM FILING O.T. AND IA No. 26404/2024 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 24970/2023 (XI)

(IA No. 217429/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 217428/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 20314/2023 (XI)

(IA No. 185367/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 185366/2023 - EXEMPTION FROM FILING O.T.)

Diary No(s). 34908/2023 (XI)

(IA No. 214042/2023 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No. 214038/2023 - APPLICATION FOR SUBSTITUTION, IA No. 214043/2023 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No.

214036/2023 - EXEMPTION FROM FILING O.T., IA No. 214041/2023 -
SETTING ASIDE AN ABATEMENT)

Diary No(s). 35223/2023 (XI)
(IA No. 208835/2023 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No.
208839/2023 - APPLICATION FOR SUBSTITUTION, IA No. 208840/2023 -
CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN, IA No.
208842/2023 - CONDONATION OF DELAY IN REFILEING / CURING THE
DEFECTS, IA No. 208823/2023 - EXEMPTION FROM FILING O.T., IA No.
208829/2023 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 24969/2023 (XI)
IA No. 214026/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 24971/2023 (XI)
(IA No. 221181/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 221180/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 23732/2023 (XI)
(IA No. 80855/2024 - APPLICATION FOR TRANSPOSITION, IA No.
217604/2023 - EXEMPTION FROM FILING O.T., IA No. 80891/2024 -
INTERVENTION/IMPLEADMENT)

SLP(C) No. 23727/2023 (XI)
(IA No. 217589/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 25000/2023 (XI)
(IA No. 217995/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 16057/2023 (XI)
(IA No. 143186/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 17876/2023 (XI)
(IA No. 161754/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 17015/2023 (XI)
(IA No. 153560/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21488/2023 (XI)
(IA No. 178558/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 178559/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 17888-17889/2023 (XI)
(IA No. 154417/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 18703-18704/2023 (XI)
(FOR ADMISSION and I.R. and IA No.159180/2023-CONDONATION OF DELAY
IN FILING and IA No.159182/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 19514-19515/2023 (XI)
(IA No. 161730/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 18705-18718/2023 (XI)
(IA No. 164660/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 164662/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19222-19226/2023 (XI)
(IA No. 175956/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 18885/2023 (XI)
(IA No. 172072/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 172073/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19904/2023 (XI)
(IA No. 181387/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 181388/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21354/2023 (XI)
(IA No. 195532/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 195531/2023 - EXEMPTION FROM FILING O.T.)

(SLP(C) No. 20605/2023 (XI)
(IA No. 189077/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 189075/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 20486/2023 (XI)
(IA No. 187454/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 20634/2023 (XI)
(IA No. 189245/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21500/2023 (XI)
(IA No. 180983/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 180984/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21330/2023 (XI)
(IA No. 195270/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 20541/2023 (XI)
(IA No. 188391/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21446/2023 (XI)
(IA No. 196616/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 22041/2023 (XI)
(IA No. 189720/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21495/2023 (XI)
(IA No. 183621/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 183627/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 7247/2024 (XI)
(IA No. 57182/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 57161/2024 - EXEMPTION FROM FILING O.T.)

Date : 26-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Ms. Vandana Anand, AOR
Mr. Rajat Sehgal, Adv.
Mr. Anurag Rawal, Adv.
Mr. Samyak Jain, Adv.
Mr. Amit Singh, Adv.
Mr. Surya Ketu Tomar, Adv.
Mr. Pratyaksh Raj, Adv.

Mr. Akash Nagar, Adv.
Mr. Jaibir Singh Nagar, Adv.
Dr. Suresh Chand Nagar, Adv.
Ms. Ruchi B Nagar, Adv.
Mr. Kuldeep Nagar, Adv.
Mr. Nafees Chaudhary, Adv.
Mr. Surender Kumar, Adv.
Mr. Yashpal Bhati, Adv.
Mr. Vijender Kumar, Adv.
Mr. Siddhartha Jha, AOR

Mr. Rakesh Mishra, AOR
Mr. Pankaj Dubey, Adv.
Mr. Pratyaksh Semwal, Adv.
Mr. Alok Kumar Pandey, Adv.
Ms. Madhumeet Kaur, Adv.
Ms. Kiran Pandey, Adv.
Ms. Rishu Mishra, Adv.

Mr. Vimlesh Kumar Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Udayaditya Banerjee, Adv.
Mr. Saday Mondol, Adv.

Mr. Niranjan Reddy, Sr. Adv.
Mr. Amar Gupta, Adv.
Mr. Saket Sikri, Adv.
Mr. Divyam Agarwal, AOR
Mr. Pranav Tanwar, Adv.
Mr. Mohit Sharma, Adv.
Mr. Zain Maqbool, Adv.

Mr. Vineet Nagar, Adv.

Ms. Divya Jyoti Singh, AOR
Mr. Kshitiz Ahuja, Adv.
Mr. Shekhar Bhatia, Adv.

Mr. Anand Mishra-1, AOR
Ms. Vandita Nain, Adv.
Ms. Ayushi Rajput, Adv.
Mr. Prem Kumar Chaurasia, Adv.

For Respondent(s)

Mr. Nischal Kumar Neeraj, AOR

Mr. Anand Mishra-1, AOR
Ms. Ayushi Rajput, Adv.
Ms. Vandita Nain, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Ranjit Kumar, Sr. Adv.
Mr. Amar Gupta, Adv.
Mr. Divyam Agarwal, AOR
Mr. Amar Gupta, Adv.
Mr. Gopal Jain, Sr. Adv.
Mr. Pranav Tanwar, Adv.
Mr. Pranav Tanwar, Adv.
Mr. Zain Maqbool, Adv.
Mr. Mohit Sharma, Adv.

Mr. Syed Imtiyaz Ali, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Mumtaz Alam Siddiqui, Adv.
Mr. Yashpal Sharma, Adv.
Mr. Mouzzam Khan, Adv.
Ms. Phaguni Bajpayi, Adv.

Ms. Ruchira Goel, AOR

Mr. Susheel Tomar, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Yogesh Tiwari, Adv.
Mr. Vikrant Singh Bais, AOR

Mr. Yogesh Tiwari, Adv.
Mr. Vikas Upadhyay, AOR
Mrs. Ankita Kashyap, Adv.
Mr. Arjun Singh Tomar, Adv.

Mr. Vivek Sharma, AOR
Mr. Vivek Sharma, Adv.

Mr. Dinkar Kalra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and His Lordship.
2. Delay in filing application(s) for setting aside of abatement is allowed.
3. Abatement is set aside.
4. Delay in filing the application(s) for substitution is allowed.
5. Application(s) for substitution is allowed.
6. The application(s) for transposition is allowed.
7. The application(s) for intervention/impleadment is allowed.
8. The application for change in the details of respondent No. 4 is allowed.
9. Delay in refiling the special leave petition is condoned.
10. Leave granted.
11. The appeals filed by the landowners i.e. Batch No.1 are dismissed and the appeals filed by the YEIDA i.e. Batch No.2 are allowed in terms of the signed reportable judgment.
12. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]

